AB. No. 17 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. A.S. Siddiqui, learned counsel for the petitioner.

Bail application will be considered only after perusal of the C.D. Summon the I/O alongwith the C.D on the next date fixed.

In the meantime, in the event of arrest of the accused Shri Bhupen Rabha, he to be released on bail for a sum of Rs. 50, 000/- (Rupees fifty thousand) only with one surety of the like amount. This interim bail shall remain in force till disposal of the petition.

List this matter after 1(one) week for C.D, appearance of the I/O and hearing.

JUDGE

D. Nary

RFA. No. 2 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. K. Khan, learned counsel for the appellants as well as Mr. H.S. Thangkhiew, learned Sr. counsel for the respondents.

On request made by the learned counsels, list this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

TRP. (CRL.) No. 1 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. N.D. Chullai, learned Sr. GA appearing for and on behalf of the State.

Seen the report of the Registrar General dated 21.07.2015.

Issue notice to the accused to show cause as to why this instant case should not be transferred to any other court(s) as deemed fit and proper. Notice to be sent through the Superintendent of Police, East Khasi Hills District, Shillong to serve upon the two accused namely, Shri Tennydard M. Marak and Smti Deborah C. Marak.

The Registry is also directed to furnish a copy of the report of the Registrar General to Mr. N.D. Chullai, learned Sr. GA for the State in the course of the day alongwith photo copies of the relevant papers available on the record.

List this matter after a week.

JUDGE

D. Nary

WP(C) No. 26 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Ms. B. Khongthaw, learned counsel for the petitioner, who submits that, she needs further 2(two) weeks' time to file the rejoinder affidavit. Prayer is allowed.

Mr. N. Mozika, learned CGC for the Union of India is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 38 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Ms. A. Sinha, learned counsel for the petitioners, who submits that, in the course of the day she is going to file the rejoinder affidavit.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 1(one) week for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 145 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. A.G. Momin, learned counsel for the petitioner.

Mrs. N.G. Shylla, learned GA appearing for and on behalf of the State seeks further 3(three) weeks' time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 177 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. R. Jha, learned counsel for the petitioner as well as Mr. A. Khan, learned counsel for the Union of India.

The learned counsel for the petitioner seeks further 1(one) weeks' time to place some citations. As a result, the matter remains part heard.

List this matter after 1(one) week for further argument.

JUDGE

D. Nary

WP(C) No. 298 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

On request made by Mr. S. Sen Gupta, learned State counsel, the matter is adjourned for further 1(one) week on the ground that, he is yet to produce certain documents before the court.

Mr. A. Khan, learned counsel for the petitioner is present.

List this matter after 1(one) week for hearing.

JUDGE

D. Nary

WP(C) No. 398 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. S.P. Mahanta, learned Sr. counsel for the petitioners as well as Mr. S. Sen Gupta, learned GA for the State.

Both the learned counsels submit that, pleading is complete.

Post the matter for hearing on *28.07.2015*.

JUDGE

D. Nary

WP(C) No. 403 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Ms. R. Paul, learned counsel for the petitioners, who submits that, she needs 1(one) weeks' time to get instruction from the client whether to continue with the case by herself or by some other lawyers. One weeks' time is granted as a last chance.

Mr. N. Mozika, learned CGC for the Union of India is present.

List this matter after 1(one) week for report and further order.

JUDGE

D. Nary

WP(C) No. 408 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

22.07.2015

Heard Mr. L. Shongwan, learned counsel for the petitioner.

From record it appears that, additional affidavit has been filed by the State respondents.

Rejoinder affidavit has already been filed. So, the matter may be posted for hearing.

In the meantime, a copy of the additional affidavit to be supplied to the petitioner's counsel by the State.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary